

**THE KARNATAKA EDUCATIONAL INSTITUTIONS (GRANT IN AID FOR PRIMARY,
SECONDARY AND PRE-UNIVERSITY EDUCATION INSTITUTIONS)
RULES, 1998**

CONTENTS

Rules

1. Title and Commencement.
2. Definition.
3. Ineligibility of certain Private Education Institutions to get grant-in-aid.

¹[THE KARNATAKA EDUCATIONAL INSTITUTIONS (GRANT IN AID FOR PRIMARY, SECONDARY AND PRE-UNIVERSITY EDUCATION INSTITUTIONS) RULES, 1998]¹

(As amended in Notification No ²[ED 175 PMC 97 dated 29.12.98]², ED 16 VIVIDA 99, dt: 20.8.2001, ED 33 VIVIDA 2003, dt. 26.5.2003, ED 127 SEP 2004, dt: 27.4.2004 and ED 32 SEP 2006 dtd. 16th September 2006)

EDUCATION SECRETARIAT

No. ED 175 PMC 97

Karnataka Government Secretariat,
Multystoreyed Building,
Bangalore, dated 7.9.1998.

Whereas the draft of the Karnataka Educational Institutions (Grant in Aid for Primary, Secondary and Pre-university Education Institutions) Rules, 1998 was published in exercise of the powers conferred by Subsection (1) of Section 49 of the Karnataka Education Act 1983 (Karnataka Act 1 of 1995) read with Section 145 of the said Act vide Notification No. ED 175 PMC 97 dated 23.7.1998 inviting objections and suggestion from any person or organisation likely to be affected, within 15 days from the date of its publication in the official gazette.

And whereas the said Gazette was made available for the public on 23rd July 1998.

And whereas the objections and suggestions received in respect of said draft within the specified period have been considered by the State Government.

Now therefore in exercise of the powers conferred by the Sub section (1) of section 49 of the Karnataka Education Act, 1983 (Karnataka Act 1 of 1995) read with Section 145 of the said Act, the Government of Karnataka hereby makes the following rules namely:-

1. Published in the Karnataka Gazette Part IV section 2c(i) Extraordinarily No 955 dated 7.9.1998
2. Published in the Karnataka Gazette Part IV section 2c(i) Extraordinarily No 51 dated 8.1.99

RULES

1. Title and Commencement.- (1) These rules may be called the Karnataka Educational Institutions (Grant-in-Aid-for-Primary, Secondary and Pre-university Educational institutions) Rules, 1998.

(2) They shall be deemed to have come into force with effect from the First day of June, 1995.

2. Definition.- In these rules, unless the context otherwise requires,-

- (a) "Act" means the Karnataka Education Act, 1983 (Karnataka Act 1 of 1995)
- (b) "Section" means a Section of the Act.

¹[2A. Discontinuance of Maintenance Grant.- Notwithstanding anything contrary contained in the Grant-in-Aid Code applicable to Primary Schools, Grant-in-Aid Code applicable to Secondary Schools and Grant-in-Aid code applicable to Pre-University Educational

Institutions and in any other order, rule, notification issued in this behalf in respect of the said Institutions, no maintenance grant shall be payable to such institutions after the coming into force of the Karnataka Educational Institutions (Grant-in-Aid for Primary, Secondary and Pre- University Educational Institutions) (Amendment) Rules, 2001 and no arrears with respect to maintenance grant shall be payable for the period prior to the coming into force of these rules if such maintenance grants have not been claimed.]¹

1. Inserted by Notification No. ED 16 VIVIDA 99 dated 20.8.2001 w.e.f. 20.8.2001

3. Ineligibility of certain Private Education Institutions to get grant-in-aid.- Notwithstanding anything contained in order No. ¹[ED 26 SEP 96, dated 8.2.1996]¹ which is continued to be in force in accordance with section 146, all private educational institutions (including all private educational institutions run by Scheduled Caste and Scheduled Tribe) established or permitted to be established on or after the First day of June 1987, ²[or such of those Institutions permitted to be established prior to the first day of June 1987, but started functioning from the Academic year 1987-88 and onwards]² for imparting primary education, secondary education or Pre-university education shall be permanently ineligible for grant-in-aid.

1 Substituted by Notification No. ED 175 PMC 97, dt. 29.12.98 w.e.f. 7.9.98

2 Inserted by Notification No. ED 175 PMC 97, dt. 29.12.98 w.e.f. 7.9.98

¹[Provided and nothing contained in this rule shall be applicable to ²[Private Educational Institutions imparting Primary Education and Secondary Education]² established between First day of June 1987 and ³[First day of July 1992]³ by the Managing Committee comprising an individual or a body of individuals of whom all are persons belonging to the Schedule Castes or the Scheduled Tribes] ¹

1 Inserted by Notification No. ED 33 VIVIDHA 2003, dt. 26th May 2003 w.e.f. 20.8.2001

2. Deemed to have been substituted by Notification No. ED 127 SEP 2004, dt. 27.4.2004 w.e.f. 26.5.2003

3. Substituted by Notification No. ED 32 SEP 2006, dt. 16.9.2006 w.e.f. 20.9.2006

By Order and in the Name of the
Governor of Karnataka,

(S. DIVAKAR)

Under Secretary to Government,
Education Department.